## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

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M.A.NO.557/95 & CCP No.294/94 in O.A.NO.2684/92

Hon'ble Shri Justice S.C.MATHUR, Chairman Hon'ble Shri P.T.THIRUVENGADAM, Member(A)

New Delhi, this 31st day of March, 1995

Smt. Mukesh Saini widow of late Shri Rajinder Singh Saini Khallasi Office of the Accounts Northern Railway Kishanganj DELHI.

.. Petitioner

(By Shri B.S. Mainee, Advocate)

VERSUS

Shri Masish Uz Zaman General Manager Northern Railway Baroda House New Delhi.

Shri R.N.Agha Divisional Railway Manager Northern Railway State Entry Road NEW DELHI.

· · · Respondents

ORDER (Oral)

Hon'ble Shri Justice S. C. MATHUR, CHAIRMAN

The applicant filed the instant Contempt Application alleging disobediance by the respondents in complying with the Judgment of the Tribunal dated 13.12.1993 passed in OA No.2684/92. In their reply dated 21.2.1995 filed in MA No.557/95, the respondents family have stated that the rate of the pension has been fixed and advice has been issued to the Manager, Punjab National Bank, Link Office, New Delhi for payment of the pension to the applicant. When the

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case came up on the last hearing (9.3.1995), the learned counsel

for the respondents passed a Cheque for Rs. 48,084/- to the

learned counsel for the applicant on account of arrears. No rejoinder

has been filed thereafter on behalf of the applicant to assert that

the amount paid is insufficient for that the family pension has not

actually been fixed. Accordingly, the Judgment of this Tribunal

stands complied with. No further action is called for. The

Contempt Application is consigned to record. There shall be no order

as to costs. Notice issued is hereby discharged.

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(P.T.THIRUVENGADAM)

MEMBER(A)

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(S.C.MATHUR) CHAIRMAN

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